

(c) the name of the country from where these aircrafts are proposed to be purchased and the estimated cost of each Aircraft?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTTAM KAUSHIK): (a) Yes, Sir.

(b) and (c) Air-India have placed orders with the Boeing Company, USA, for purchase of one B-747 aircraft in replacement of the one lost in accident on 1-1-78 at an estimated cost of Rs. 41.77 crores. In addition Air-India have placed orders with the Boeing Company for purchase of three B-747 aircrafts at a total estimated project cost of Rs. 148.44 crores in foreign exchange and Rs. 10.50 crores in Indian currency.

Indian Airlines have placed an order for purchase of one A300B2 Airbus aircraft at a project cost not exceeding Rs. 35.72 crores. Government approval has also been given for the purchase of one B-737 aircraft by Indian Airlines from M/s. Boeing Company, USA, at a cost not exceeding Rs. 10.00 crores in replacement of the one lost in accident in December, 1978. Besides, Indian Airlines have submitted a proposal for purchase of two more Airbus aircraft from M/s. Airbus Industries, France and 6 Boeing-737 aircrafts from Boeing Company USA, which is presently under consideration of the Government.

#### देश में सहकारी आन्दोलन

1035. श्री बापू रावजी माहुरावजी

देशमुख: क्या वाणिज्य तथा नागरिक पूर्ति और सहकारिता मंत्री यह बताने की कृपा करेंगे कि देश में सहकारी आन्दोलन को सशक्त बनाने के लिए सरकार ने क्या प्रयास किये हैं ?

†[Co-operative movement in the country

1035. SHRI BAPURAOJI MAROT-RAOJI DESHMUKH: Will the Minister of COMMERCE AND CIVIL SUPPLIES AND COOPERATION be pleased to state what steps have been taken by Government to strengthen the co-operative movement in the country?]

वाणिज्य तथा नागरिक पूर्ति और सहकारिता मंत्रालय में राज्य मंत्री (श्री कृष्ण कुमार गोयल) : एक विवरण सभा पटल पर रखा जाता है [देखिये परिशिष्ट-C VIII अनुपत्र संख्या 72]

†[THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE, CIVIL SUPPLIES AND COOPERATION (SHRI KRISHNA KUMAR GOYAL): A statement is laid on the Table of the House. [See Appendix CVIII, Annexure No. 7.]

#### Export of items of mass consumption

1036. SHRI AMARPROSAD CHAKRABORTY:  
SHRI KISHAN LAL SHARMA:

Will the Minister of COMMERCE AND CIVIL SUPPLIES AND CO-OPERATION be pleased to state:

(a) whether it is a fact that Government have recently decided to export certain items of mass consumption; and

(b) if so, what are the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE, CIVIL SUPPLIES AND COOPERATION (SHRI KRISHNA KUMAR GOYAL):

(a) Government's consistent policy regarding exports of essential mass consumption items has been to regulate the exports in the light of the supply, demand and price position and other relevant factors, so as to minimise the social cost of the exports. Accordingly, on the basis of assessment of the relevant factors, export of different items of mass consumption have been permitted by Government during the year.

(b) The main items of mass consumption, exports of which have been allowed by Government during 1978-79, and the volume of exports (where available) are as follows:

Items	Volume of exports (Provisional)/Permitted Quota of Exports
Onions . . .	75,776 tonnes (upto 31-1-79)
Potatoes . . .	3,640 tonnes (upto 30-12-78)
Rawa, Suji and Maida	Permitted quota 50,000 tonnes.
HPS Groundnut	Permitted quota 25,000 tonnes, with the National Agricultural Co-operative Marketing Federation (NAFED) as the Canalising agency.

**Indianisation of multinational companies**

1037. SHRI NARASINGHA PRASAD NANDA:  
DR. V. P. DUTT:

Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that some of the foreign companies which had originally decided to wind up their business in India because of their inability to comply with FERA guidelines, have now desired to Indianise their capital and if so, what are the names of those companies;

(b) what is the time given to them by Government to Indianise their capital; and

(c) what steps Government have taken to ensure that these multinationals are not allowed to function till they have Indianised their capital as per the requirements of FERA?

THE MINISTER OF STATE, IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL): (a) No, Sir.

(b) Does not arise.

(c) Does not arise since all such companies have wound up their business in India.

**Celebration of tourist year**

1038. SHRIMATI HAMIDA HABIBULLAH:  
SHRI SAWAISINGH SISODIA:

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether Government have decided to celebrate 1980 as a tourist year in the country; and

(b) if so, what are the details in this regard?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTTAM KAUSHIK): (a) Yes, Sir.

(b) Details of the proposed celebration are being worked out in consultation with the concerned Ministries/Departments of the Central Government/State Governments and related organisations.

**Airlinking of the important cities of Rajasthan**

1039. SHRI BHIM RAJ: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether Government propose to link the important cities of Rajasthan by air in the near future;

(b) whether any specific time-bound programme has been finalised; and

(c) if so, what are the details thereof?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTTAM KAUSHIK): (a) Jaipur, Jodhpur and Udaipur are already covered by air services operated by Indian Airlines.

Ajmer, Jaisalmer, Bikaner, Kota and Abu Road in Rajasthan, are included in the list of 50 new population centres recommended by an expert Committee on Third Level Air Services appointed by Government.